

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2557  
ANSWERED ON:28.08.2012  
SMUGGLING OF NARCOTICS  
Agarwal Shri Rajendra

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether various foreign nationals have been found to be involved in smuggling of narcotics in the country;
- (b) if so, the details of the cases detected and the quantum of narcotics seized during each of the last three years and the current year, State-wise and border-wise;
- (c) whether the country has become a transit place for the smuggling of narcotics;
- (d) if so, the details thereof along with the reaction of the Government in this regard;
- (e) whether sponsorship of extremist activities in the country through such illegal trade of narcotics has also been revealed;
- (f) if so, the details thereof; and
- (g) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): As per the report of Narcotics Control Bureau, the details of the foreigners who have been arrested in the States and on the borders on narcotics drugs related charges and the quantity of drugs seized for the last three years and the current year are as under:

No. of foreigners arrested Total Quantity of drugs

Year	In the States	On the Borders	seized (Kg)
2009	192	79	655.467
2010	204	98	3611.087
2011	222	128	11795.049
2012 (till June)	80	34	3279.589

(c) & (d): During the period from 2009 to 2011, 259 parcels containing narcotic drugs were intercepted which were destined to various foreign countries.

Various steps have been taken to check, detect and prevent illicit trafficking in Narcotic Drugs and Psychotropic substances (NDPS), which among other things include the following:

- (i) Improved coordination among the various Drug Law Enforcement Agencies including border guarding forces.
- (ii) Strengthening of the intelligence apparatus to improve the collection, analysis and dissemination of operational intelligence.
- (iii) Implementing a scheme of monetary rewards to informers and officers for information leading to seizures of Narcotic drugs.
- (iv) Strict surveillance and enforcement at import and export points.
- (v) The Border Guarding Forces such as Border Security Force and Sashastra Seema Bal have been empowered under the NDPS Act for interdiction of narcotic drugs.
- (vi) Increased international co-operation, for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs and Psychotropic Substances and Precursor Chemicals.

(vii) Financial assistance has been provided to eligible States for strengthening their narcotic units.

(e): No specific authentic evidence has been reported to the Narcotics Control Bureau about illegal trade of narcotics sponsoring of extremist activities in the country.

(f) & (g): Do not arise.